

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **01.03.2021 at 2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/CA/CP No. : IBA/442/2020

NAME OF PETITIONER : Mayura's Industrial Services

NAME OF RESPONDENT : Shivsu Canadian Clear Waters Ltd

SECTION : 9 of IBC 2016

ORDER

Learned Counsel for Petitioner Mr. A.G. Sathyanarayana and Learned Counsel for Respondent Mr. Gautham Raman are present through video conferencing platform.

Learned Counsel for Respondent represents that the papers have not been served to the Corporate Debtor. In the circumstances, he is not privy to the papers as filed before this Tribunal. However, Learned Counsel for the Petitioner brings to the notice of this Tribunal at Page No.35 of the typed set filed along with the Application in relation to the despatch proof without which this Tribunal normally does not take the papers on record. Perusal of the said despatch proof shows that the papers have been despatched through India Post and from the weightage reflected therein it is seen that 280 grams is stated and the amount which has been paid is Rs.47.20. In the circumstances, we are unable to appreciate the repeated assertion made by the Learned Counsel for the Corporate Debtor that the papers have not been served upon the Corporate Debtor. However, without standing on technicalities, we direct the Learned Counsel for the Corporate Debtor at once to furnish the e-mail ID to which Learned Counsel for Petitioner can forward a soft copy of the Petition along with the typed set. E-mail ID of the Learned Counsel for the Corporate Debtor is given as gautamraman@gmail.com.



Let the counter be filed within a period of five days from today. It is seen from the records of this Tribunal that sufficient time has already been granted to the Corporate Debtor to file its counter.

Post this matter for completion of pleadings and enquiry on **01.04.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

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-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)